

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, FARIDABAD

ORDER:

The guidelines with regard to working of the Courts in view of pandemic COVID-19 have been modified from time to time in accordance with prevailing situation. Accordingly, physical hearing in the Courts was started with effect from 11.01.2021 in the light of order of the Hon'ble High Court, conveyed vide Endst. No. 46 RG/Spl./Misc. Dated 08.01.2021. However, in view of recent surge in COVID-19 cases in District Faridabad and Gurgaon, the following decisions have been taken to avoid the spread of pandemic coronavirus (COVID-19) in consultation with the President, District Bar Association, Faridabad and District Administration, which will remain in force till 30.04.2021 and same shall be reviewed thereafter :-

1. Only cases of urgent nature i.e. bail matters, stay matters, Exparte matters, cases u/s 13 (B) of the Hindu Marriage Act, Guardian and Wards Act, cases u/s 125 Cr.P.C, Superdari matters and other connected matters shall be heard till 30.04.2021.
2. Undertrial prisoners shall be produced in the Courts through Video Conferencing mode only. However, in case there is any requirement of physical hearing of a particular undertrial prisoner in any Court, the concerned Court shall pass order in exceptional cases. The Model Rules on Video Conferencing received from Hon'ble Supreme Court circulated by Hon'ble Punjab and Haryana High Court, Chandigarh vide letter No. 670 Spl./C.B.8 dated 21.05.2020 and conveyed to all the Judicial Officers posted at Faridabad Sessions Division vide this office Endst. No. 10952-10987/V.6/H.2 dated 22.05.2020, shall be followed.
3. No evidence shall be recorded except in time bound cases and the cases in which accused are in custody for more than two years and cases under the POCSO Act. However, guidelines issued by concerned authorities shall be followed.
4. The Advocates shall maintain the norms of social distancing and the guidelines of Ministry of Home Affairs on the subject, while appearing in the Courts. Advocates shall also avoid overcrowding and in case of utmost necessity, they may appear along with one Assistant (either Clerk or junior Advocate). The litigants shall not be allowed to accompany Advocates at the time of hearing of the case, unless his/her presence is required by the Court. Every person appearing before the Court shall compulsorily use masks and hand sanitizers.

5. The guidelines/advisory and other SOPs issued by the Government of India and State Government from time to time as well as instructions contained in the Hon'ble High Court bearing No. 110 Spl.E.II/L.80(a) dated 08.02.2021 shall be followed strictly.
6. For reducing footfall in the Judicial Courts Complexes in Faridabad Sessions Division, the staff/officials who are diabetic or suffering from some chronic disease and women officials on family way shall work from their home and make themselves available immediately as and when their services are required. Needless to say that none of the employees shall leave the station without prior permission of the Competent Authority.
7. Filing of fresh cases shall be permitted upto 1:00 P.M. only.
8. The other routine matters/cases shall be taken up and adjourned to suitable dates by the Courts concerned and shall be uploaded thereafter on the CIS.
9. Before entry of every person in the Court premises, his body temperature will be checked by the designated officials of this Court with the help of thermal gun and only the persons having normal body temperature shall be allowed to enter the Court premises.
10. The District Administration shall ensure installation of Sanitization machines at the conspicuous places of Judicial Courts Complex, Faridabad.
11. The President and Secretary, District Bar Association, Faridabad, shall ensure closure of Canteens and other Food Stalls operating in Judicial Courts Complex, Faridabad.

All concerned be informed accordingly.

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Dated: 16.04.2021

(Yashvir Singh Rathor),
District and Sessions Judge,
Faridabad.

Endst. No. 8813-8855/covid-4 / Dated 16/04/2021 /

Copy forwarded for information and necessary action to:

1. Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh, w.r.t. letter No. 46 RG/Spl./Misc. Dated 08.01.2021.
2. All the Judicial Officers posted at Faridabad Sessions Division.
3. Deputy Commissioner, Faridabad.
4. Commissioner of Police, Faridabad.
5. District Attorney, District Courts Complex, Faridabad.
6. President, District Bar Association, Faridabad.
7. Superintendent, District Jail Neemka, Faridabad.
8. The Civil Surgeon, Civil Hospital, Faridabad.

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